

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

C.P. No. 120(ND) 2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2017**

NAME OF THE COMPANY: M/s Pratham Buildcon Pvt. Ltd. & Anr Vs. M/s
Dakshya Infra Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241, 242 (2)(f)

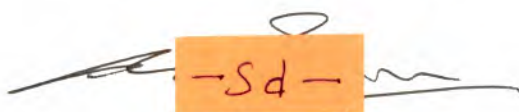
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s) :	Mr. Mayank Rustagi, Advocate		
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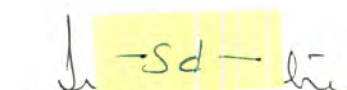
	For the Respondents (s):	None		
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ORDER

It is being confirmed by both the counsels that the talks of compromise are in progress. In view of the same, adjourned to 15th September, 2017.



**(S. K. Mohapatra)
Member (T)**



**(Ina Malhotra)
Member (J)**